

(a) the per capita consumption of power in Kerala;

(b) how does it compare with the national increase;

(c) whether it has been growing over the years and if so, the details;

(d) what is the anticipated growth in per capita consumption of power in Kerala during the Seventh Plan; and

(e) how is it going to be met ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b) The per capita consumption of power in Kerala has been in the range of 112.04 Kwh during 1980-81 to 130.51 Kwh in 1984-85 (provisional). The per capita consumption of power on all-India basis has been in the range of 130.34-169.51 Kwh during the same period.

(c) The per capita consumption of power Kerala increased from 112.04 Kwh in 1980-81 to 130.51 Kwh in 1984-85.

(d) The anticipated growth in per capita consumption of power in Kerala during the Seventh Plan is about 12%.

(e) A capacity addition of 530 MW is envisaged in Kerala during the Seventh Plan period. The State would also receive its share of power from Central Sector Projects in the Southern Region. Besides, action has been initiated on other measures in order to reduce the gap between demand and supply.

[Translation]

Electrification of unauthorised colonies of Delhi

8151. SHRI RAM PUJAN PATEL : Will the Minister of ENERGY be pleased to state :

(a) whether Government have held out a promise to electrify villages under the 20-Point Programme;

(b) if so, the details thereof;

(c) whether Government have not yet

been able to make available electricity to unauthorised colonies in Delhi;

(d) if so, the reasons therefor;

(e) whether Government propose to make available electricity to such colonies in the near future; and

(f) if so, by what time and if not, the reasons therefor ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b) Under 20 Point Programme, high priority is being accorded to achieve cent per cent electrification of villages as speedily as possible.

(c) to (f) DFSU has intimated that it is not possible for them to undertake electrification of the unauthorised colonies unless these are regularised by the concerned agency.

[English]

Rivalry of sick industries in Bihar

8152. SHRI C. P. THAKUR : Will the Minister of INDUSTRY be pleased to state :

(a) the steps Government are taking to revive 14000 sick industries in Bihar after the enactment of the Sick Industrial Companies (Special Provisions) Act, 1985; and

(b) the steps being taken to revive Rohtas Group of Industries ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The Sick Industrial Companies (Special Provisions) Act, 1985, has not yet come into force.

(b) A viability study of Rohtas Industries Limited has recently been undertaken by a team consisting of the representatives of concerned banks and financial institutions and the Government of Bihar to consider feasibility of revival of the undertaking.